

Shifting of Central Board of Film Censors, Bombay

*927. SHRI R. BARUA: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is proposed to shift the Central Board of Film Censors to Bangalore or Nagpur as recommended by the Khosla Committee;

(b) whether the Indian Motion Picture Producers' Association has opposed the shifting of the Board; and

(c) if so, whether any final decision has since been taken, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (I. K. GUJRAL): (a) and (c). The matter is still under consideration of the Government.

(b) Yes, Sir.

Alleged Mis-management in New Delhi Cooperative Bank, Delhi

*928. SHRI ACHAL SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the New Delhi Cooperative Bank has introduced Family Deposit Scheme for public;

(b) if so, whether the scheme is under the statutory control of Reserve Bank of India or is permissible under the by-laws registered with the registrar, co-operative Department, Delhi;

(c) whether it is also a fact that lakhs of Rupees of poor depositors have been misappropriated, embezzled and misused by the management of the bank and the repayment of the money is not being made to the depositors on demand and even on the expiry of fixed deposit;

(d) whether the Registrar has received any notice to this effect from the depositors;

(e) if so, the action taken by the Registrar in this matter against the defaulters; and

(f) whether the record of the officials in respect of their service etc., of this

bank is maintained properly and what are their service conditions?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING): (a) Yes, Sir. However, the Bank is reported to have suspended the Scheme with effect from March 1970.

(b) The permission of the Reserve Bank of India was not necessary for introduction of the Scheme. As the deposits covered by the Scheme form part of the deposits of the Bank, they would be governed by the provisions of the Banking Regulation Act, 1949 and the Reserve Bank of India's control under this Act. There is no provision for this Scheme under the bye-laws of this Bank.

(c) An inquiry ordered into the constitution, working and financial condition of the bank by the Registrar, Co-operative Societies, Delhi revealed, among other irregularities, misappropriation and embezzlement of a sum of Rs. 1.45 lakhs. The latest position would be known after the completion of the audit that has already been ordered by the Registrar of Co-operative Societies.

(d) Representations have been received by the Registrar of Co-operative Societies.

(e) As a result of complaints received by the Registrar, Co-operative Societies, Delhi, a statutory enquiry into the constitution, working and financial condition of the Bank was instituted. Thereafter, the Registrar, Co-operative Societies issued orders for the liquidation of the Bank. On a writ petition filed against these orders, the Delhi High Court set aside the orders of the Registrar, Co-operative Societies. The Registrar, Co-operative Societies has now ordered the audit of accounts of this Bank.

(f) Information is not available.

Estimated Production of Wheat, Mustard Seeds and Rabi Crops

*929. SHRI BENI SHANKER SHARMA:

SHRI ATAM DAS:

SHRI SITARAM KESRI:

SHRI RAM GOPAL SHALWALE: